

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(IB)-76(PB)/2018

**IN THE MATTER OF:**

**Oriental Bank of India** ..... **APPLICANT / PETITIONER**  
**Vs.**  
**Pellet Energy Systems Pvt. Ltd.** ..... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 06.02.2018**

**Coram:**

**VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the APPLICANT** :- Mr. Balwinder Ralhan, Advocate

**For the RESPONDENT** :- Ms. Aayushi Sharma & Mr. Khazanichi, Advocates

**ORDER**

Learned Counsel for the petitioner is present. However, none appears for the Corporate Debtor.

In relation to the compliance with the Order dated 25.1.2018 passed by the Hon'ble Principal Bench, it is represented by the Ld. Counsel for the petitioner that an affidavit of service has been duly filed on 05.2.2018 vide diary No.593. However, perusal of the record of this Tribunal shows that the said affidavit is not available.

Let the Bench Officer check and put up the same for the purpose of record of this Tribunal. In relation to Respondents 2 & 3, being promoters of the Company, who have been impleaded as party





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respondent in the petition by the Financial Creditor/Bank, Ms. Aayushi Sharma, Advocate undertakes to file 'Vakalath' for Respondents 2 & 3 and seeks time to file reply, if any.

Taking into consideration the same, a week's time is granted. In the meanwhile, the Financial Creditor is also directed to take notice through E-mail id to the Corporate Debtor as reflected in the Master Data.

List on 28.2.2018.

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

Surjit  
06.2.2018